

स्थापित करने के लिए प्रोत्साहन दिया जायेगा ;
और

(ख) यदि हां, तो इस प्रस्ताव की
मुख्य बातें क्या हैं ?

**वित्त तथा राजस्व और बैंकिंग मंत्री
(श्री एच० एम० पटेल) :** (क) और (ख).
यद्यपि इस समय ऐसे किसी विशेष प्रस्ताव पर
विचार नहीं किया जा रहा है फिर भी पहले
से ही ऐसी कुछ योजनाएं चल रही हैं जिनमें
विदेशों में रहने वाले भारतीयों को भारत में
उद्योग स्थापित करने के प्रयोजन से प्रोत्साहन
देने के लिए रियायतों की व्यवस्था है।
सरकार की नीति यही है कि इस मामले पर
समीक्षा बराबर जारी रहे।

Representations from Indo-Foreign Chamber of Commerce

1691. SHRI OM PRAKASH TYAGI;
Will the Minister of COMMERCE
AND CIVIL SUPPLIES AND CO-
OPERATION be pleased to state:

(a) whether representations have
been received from Indo-Foreign
Chamber of Commerce to allow all
imports and exports from and to
Afghanistan via the land route; and

(b) if so, the steps being taken to
meet this demand?

THE MINISTER OF COMMERCE
AND CIVIL SUPPLIES AND CO-
OPERATION (SHRI MOHAN DHA-
RIA): (a) No, Sir.

(b) Does not arise.

CBI cases against officers of State Bank of India

1692. SHRI K. RAMAMURTHY:
Will the Minister of FINANCE AND
REVENUE AND BANKING be
pleased to state:

(a) how many CBI cases were ini-
tiated against the officers and em-
ployees of State Bank of India during
the past three years;

(b) for how long they are pending;
and

(c) what action has been taken in
cases which have already been fina-
lised by the CBI?

THE MINISTER OF FINANCE
AND REVENUE AND BANKING
(SHRI H. M. PATEL): (a) Central
Bureau of Investigation has indicated
that it took up for investigation 69
cases involving officers and employees
of State Bank of India during the last
three calendar years, namely, 1974,
1975 and 1976.

(b) Of the 69 cases, only 7 are
pending investigation with the Cen-
tral Bureau of Investigation as on
1-6-1977. Of these 3 cases are pend-
ing for more than one year, 2 between
six months and one year and 2 less
than six months.

(c) In respect of 62 cases finalised,
Central Bureau of Investigation has
already filed charge-sheets in
Courts in 16 cases and in three other
cases Central Bureau of Investigation
is awaiting sanctions from the bank
authorities to launch prosecution. In
one case the bank has terminated the
services of the delinquent employee
and the case was closed. In the
remaining 42 cases, Central Bureau
of Investigation has recommended to
State Bank of India to take depart-
mental action in 41 cases and such
other action deemed necessary in one
case against the employees concerned.
Information to the extent possible will
be collected on the action taken by
State Bank of India on the recom-
mendations of the Central Bureau of
Investigation in respect of these 42
cases and will be laid on the Table
of the House.